

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 156 OF 2018

Dated: 5th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

NTPC Limited

.... Appellant(s)

Versus

Power Grid Corporation of India Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Anand K. Ganesan

Ms. Parichita Chowdhury

Counsel for the Respondent(s) :

Ms. Suparna Srivastava

Ms. Nehul Sharma for R-1

Mr. Rajiv Srivastava

Ms. Garima Srivastava

Ms. Gargi Srivastava

Ms. Harshita Sinha for R-2

ORDER

The learned counsel, Ms. Nehul Sharma, appearing for the first Respondent submitted that, reply has been filed by the counsel for the first Respondent.

The learned counsel, Mr. Rajiv Srivastava, appearing for the second Respondent prays for an extension of another four weeks' time to comply with the Order dated 02.01.2019 of this Tribunal i.e. to file the reply.

Submissions of the counsel for the Respondent Nos 1 and 2, as stated supra, are placed on record.

An extension of another four weeks time is granted to the counsel for the second Respondent to enable him to comply with the Order dated 02.01.2019 of this Tribunal i.e. to file the reply. He is permitted to file the same on or before 02.04.2019, after duly serving copy to the counsel for the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 30.04.2019 duly serving an advance copy to the counsel for the other side.

List the matter on **20.05.2019**, as agreed by the counsel for both the sides.

(Ravindra Kumar Verma)
Technical Member

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(Justice N. K. Patil)
Judicial Member